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MCRC-45203-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE HIMANSHU JOSHI ON THE 1st OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 45203 of 2025

SURESH

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Shyamlal Patidar, Advocate for the applicant.

Shri Hemant Sharma, Govt. Advocate for the respondent/State.

ORDER

- 1. Heard. Perused the case diary.
- 2. This is the first bail application filed under Section 483 of the BNSS, 2023 by the applicant for grant of bail. He has been implicated in Crime No.282/2024, registered at police station Sagor, District Dhar for commission of offence punishable under Sections 310(4), 310(5) of BNS, 2023 and under Sections 25 and 27 of the Arms Act. He is in custody since 15.08.2025.
- 3. Learned counsel for the applicant has submitted that the applicant was initially enlarged on bail. Later on, as the applicant did not appear before the trial Court, therefore, Non-bailable Warrant was issued and, in execution thereof, the present applicant has been arrested on 15.08.2025 and produced before the trial Court. It is further contended by the learned counsel for the applicant that on account of unavoidable circumstances and the lack of



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information, the applicant could not entered his appearance before the trial Court. Learned counsel for the applicant undertakes that the applicant will cooperate with the trial and will ensure his presence on the scheduled date of the hearing before the trial Court.

- 4. Per contra, learned counsel for respondent/State opposed the prayer and prays for its rejection.
- 5. Heard the learned counsel for the parties and perused the case diary.
- 7. Thus, taking into consideration the totality of the facts and circumstances of the case, this Court is of the considered view that it is a fit case to release the applicant on bail, therefore, without commenting on the merits of the case, the application filed by the applicant is allowed subject to following condition that the applicant shall be released on bail upon furnishing a personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand Only) with one solvent surety of the like amount to the satisfaction of the trial Court for his regular appearance before the trial Court/concerned court on all such dates as may be fixed in this regard by the said Court during the pendency of the trial. It is also made clear that if there is any default in future, the trial Court shall be at liberty to take appropriate action, in accordance with law. It is further directed that the applicant shall also abide by the conditions enumerated under Section 480(3) of BNSS and/or Section 437 (3) Criminal Procedure Code, 1973.
- 8. This order shall be effective till the end of the trial, however, in case of bail jump, it shall become ineffective.



Certified copy as per rules.

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(HIMANSHU JOSHI) JUDGE

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